

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3871
ANSWERED ON:19.04.2010
SALARY LIMIT FOR PROVIDENT FUND
Chauhan Shri Sanjay Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the existing salary limit for availing the benefits of Provident Fund by the employees in the country;
- (b) whether the Government proposes to increase such ceiling for the benefits of employees;
- (c) if so, the details thereof;
- (d) whether the Union Government has consulted various stakeholders in this regard; and
- (e) if so, the details thereof and the reaction of the stockholders thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The existing salary limit under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 for availing benefits of Provident Fund by the employees is Rs. 6,500/-.
- (b) to (e): The Central Board of Trustees is a tripartite body of employees' representative, employers' representatives and representative from the Central and State Governments who give their views on the subjects considered in its meetings. The proposal for enhancement of wage ceiling, as per the recommendations of the Parliamentary Standing Committee on Labour in its 39th Report, was placed before the Central Board of Trustees, Employees' Provident Fund in its 189th Meeting held on 9th April, 2010 and the same was deferred.